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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6169/2021

GAURAV BANSAL ..... Petitioner

Through Mr. Tishampati Sen, Adv.

versus

DIRECTOR GENERAL OF CIVIL AVIATION ..... Respondent

Through Ms. Anjana Gosain & Ms. Shalini Nair,  
Adv.

**CORAM:**

**HON'BLE MS. JUSTICE REKHA PALLI**

**ORDER**

% **07.07.2021**

**CM APPL. 19555/2021 & CM APPL. 19556/2021**

1. Exemptions allowed, subject to all just exceptions.
2. A notarized affidavit be filed within two weeks of this Court resuming physical hearing.
3. The applications stand disposed of.

**W.P.(C) 6169/2021**

4. The present writ petition raises an interesting question as to whether a person having flying experience from a foreign operator and holding a valid commercial pilot license issued by the DGCA can be denied issuance of an Airline Transport Pilot Licence (ATPL) on the ground that his flying experience, which is a prerequisite for issuance of ATPL, is with a foreign operator.
5. Issue notice. Ms. Anjana Gosain accepts notice. She prays for, and is

granted, three weeks' time to file counter affidavit. Rejoinder thereto, if any, be filed within three weeks thereafter.

6. List on 12.10.2021.

**REKHA PALLI, J**

**JULY 7, 2021**

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